

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3023/2002

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New Delhi, this the 4th day of December, 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

Shri S.S. Naulakha
S/o Late Shri Dhiri Singh
Public - Relation Inspector (Postal)
Head Post Office - Mathura (U.P.)

(By Advocate: Shri D.P. Sharma)

... Applicant

V E R S U S

1. The Union of India, through
the Secretary,
M.O. Communications, Deptt. of Posts,
Sansad Marg, New Delhi.

2. The Director Postal Services,
O/o the Postmaster General,
Agra Region - Agra.

3. The Senior Superintendent of Postoffices,
Mathura Division, Mathura.

... Respondents

(By Advocate : Shri N.S. Mehta)

O R D E R (ORAL)

Shri M.P. Singh, Member (A)

Heard both the learned counsel for the parties.

2. By filing this OA, the applicant has sought a direction to quash and set aside the impugned order dated 22.10.2002 whereby the respondents have ordered the recovery of amount Rs.35224/- from the pay of the applicant.

3. The brief facts of the case are that the applicant was served with a Memo of imputations under Rule 16 of CCS (CCA) Rules, 1963 by the respondent No.3 on account of alleged misappropriation of Govt.

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money by the Extra-Departmental Sub Postmaster Jait (Mathura) from certain passbooks of savings Bank of Jait Sub Postoffice. In the said Memo dated 22.10.2002 (Annexure A-1), it has been alleged that the applicant was failed to detect the fraud of ED Sub Postmaster Jait and, therefore, the order to recover the amount of Rs.35,224/- from the pay of the applicant in 14 instalments of Rs.2516/- per month has been passed. The applicant has filed an appeal dated 9.11.2002 against the aforesaid order of the disciplinary authority dated 22.10.2002. But the respondents have not taken any decision on the said appeal till date.

4. Since the applicant has not availed of all the departmental remedies available to him, in the circumstances, I feel that the ends of justice will be duly met, if a direction is given to the respondents to consider and decide the applicant's appeal dated 9.11.2002 by passing a speaking and reasoned order within a period of six weeks from the date of receipt of a copy of this order. I do so accordingly. The applicant is at liberty to approach the Tribunal if any grievance still survives and if he is so advised.

5. The present OA is disposed of in the aforesated terms. There shall be no order as to costs.

M.P.Singh
(M.P.SINGH)
MEMBER (A)

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